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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 639/92

~~xxxxxx Application No: xxxxxxxx~~

DATE OF DECISION 22.1.1993

Shri Khan Salim Ahmad ----- Petitioner

None for the Applicant ----- Advocate for the Petitioners

Versus

Union of India & Ors. ----- Respondent

Shri J.G.Sawant ----- Advocate for the Respondent(s)

CORAM:

Hon'ble Shri Justice S.K.Dhaon, Vice Chairman

The Hon'ble Shri

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

ND

(S.K. DHAON)
VICE CHAIRMAN

NS/

(2)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 639/92

Shri Khan Salim Ahmad ... Applicant

V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice S.K.Dhaon

Appearance

None for the Applicant

Shri J.G.Sawant
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 22.1.1993

(PER: S.K.Dhaon, Vice Chairman)

The applicant came to this Tribunal under a misapprehension, ^{that} the respondents were about to treat the Respondent No.4 as senior to him.

2. A reply has been filed on behalf of the respondents. In it, the averments are these. Respondent No.4 has not yet been promoted as Grade-II fitter. He has not appeared for the Trade Test. It is not disputed that the applicant is senior to Respondent No.4 as Grade-II Fitter.

3. In view of the admission made in the reply, the respondents are directed not to treat the applicant as junior to Respondent No.4.

4. With these directions this application is disposed of finally but without any order as to costs.

S.K. Dhaon
(S.K. DHAON)
VICE CHAIRMAN

mrj.